

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 37

IA 368/2024 in C.P. (IB)/501(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **08.04.2024**

NAME OF THE PARTIES: **POONA PETROLEUM COMPANY**
 PRIVATE LIMITED V/S SPECIFIC
 ALLOYS PRIVATE LIMITED

Section 60(5) & 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 368/2024 in C.P. (IB)/501(MB)2023

- 1) Ms. Krushi Shah, Ld. Counsel for the Applicant, Mr. Shadab S. Jan, Ld. Counsel for the Respondent No. 1 and Mr. Ashish Mehta, Ld. Counsel for the Respondent No. 2 are present.
- 2) Ld. Counsel for the Respondent No. 2 seeks some time to proceed further in the matter contending that the Reply from the Respondent No. 1 has been received Two (2) days back and seeks some time to peruse the same.
- 3) Stand over to 01.05.2024, for further consideration and hearing.

Sd/-

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)